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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH CIRCUIT SITTING AT NAGPUR.

O.A.NO.	463/93	199	
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		DATE OF DECISION	8.1.11.99.3
sShri.	.B.•D.•Shinde	e. Fualteen in totologicalise of the activities in appeal	
)	Versus		
Ordna	ance Factory, B	handara.	Respondent(s)

- 1. Whether it be referred to the Reporter or not ? \mathcal{W}
- 2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? \sim ?

(M.S. DESHPANDE)
VICE CHAIRMAN

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH. CAMP AT NAGPUR.

Original Application No.463/93.

Shri Bhaurao Daulat Shinde.

.... Applicant.

V/s.

Ordnance Factory, Jawaharnagar, Bhandara - 441 906.

.... Respondent.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

Appearances: -

Applicant by Shri Isaac. Respondents by Shri R.P.Darda.

Oral Judgment:-

≬Per Shri M.S.Deshpande, Vice-Chairman≬ Dt. 8.11.1993.

Heard Shri Isac, counsel for the applicant and Shri R.P.Darda, counsel for the Respondents. The applicant had made two applications for appointment on compassionate grounds. The Respondents have produced an Order at Annexure 'A' in reply to the applicant's application dt. 30.10.1990 which says that the applicant's request for compassionate appointment to Shri V.D.Shinde cannot be acceded to. The applicant Shri Bhaurao Daulat Shinde made an application also for compassionate appointment and by the order dt. 4.3.1993, document No. 2 to the application it was mentioned that since there is no requirement of additional man-power, the request of giving compassionate appointment to Shri Bhaurao Daulat Shinde could not be acceded to. The ground for rejecting the claim which is made by the Respondent in para 5 of the reply is that a sum of Rs.1, D9,573/- was paid to the family of the deceased towards terminal benefits and the family pension of Rs.720/- and that the family of the deceased is not in indigent red is not in great distress. 🔼

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2. It is also mentioned that Smt.Kamalabai had no children and all the three children are from the first wife and two elder sons out of them are staying separately with their wives, and since the applicant and Smt. Kamalabai only two persons who were really dependent on the deceased have received the terminal benefits, they cannot be given compassionate appointments. This obviously was not the ground on which the applicant's application for compassionate appointment was rejected.

The Respondents, are therefore, directed to consider the case of the applicant afresh within two months from the date of the Beceipt of this order and pass a speaking order stating why the applicant's claim for compassionate appointment can or cannot be acceded to. The application is disposed of with these directions, but with no order as to costs.

(M.S.DESHPANDE) VICE-CHAIRMAN

В.